

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 420
ANSWERED ON 19TH JULY, 2018

LAND ACQUISITION POLICY

420. SHRIMATI RANJANBEN BHATT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is seriously contemplating to change the land acquisition policy for widening the National Highways (NHs);
- (b) if so, whether the Government has taken any steps in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) No, Madam.
- (b) Does not arise.
- (c) The land required for the development and maintenance of the National Highway (NH) projects, is acquired under the provisions contained in Section 3 of the National Highways (NHs) Act, 1956. Besides, land for the NH projects can also be procured through direct purchase with the consent of the landowners in accordance with the existing Acts/Rules/Policies of the concerned State Governments subject to the condition that the total amount of compensation so worked out will be no more than what is payable when the land is acquired under the NH Act, 1956, which in any case is in conformity with the compensation payable in accordance with the provisions of RFCTARR Act, 2013. Incremental cost, if any, to be bear by the concerned State Government.
